

(2)

UNDER CIRCULATION

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

REVIEW APPLICATION NO. 32 OF 2006

IN

ORIGINAL APPLICATION NO. 256 OF 2001

ALLAHABAD THIS THE 10 DAY OF MAY, 2006

**HON'BLE MR. K.B.S. RAJAN, MEMBER-J.
HON'BLE MR. A.K. SINGH, MEMBER-A**

Triveni Sahai Asthana

.....Applicant

V E R S U S

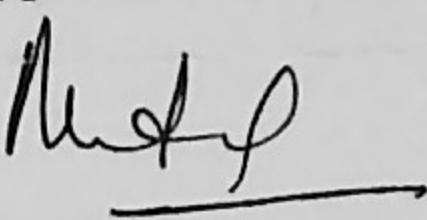
Comptroller and Auditor General
of India & Others

.....Respondents

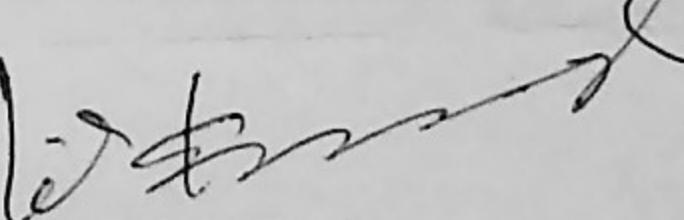
O R D E R

BY K.B.S. RAJAN, MEMBER-J

Perused the Review Application. In order dated 2.3.2006 there is a clear discussion over order dated 13.9.1991 and order under review is in tandem with the same. The ground no.3 that the Tribunal cannot sit in appeal on its own judgment, nor the order passed by the Apex Court is thoroughly a misconceived ground. Other grounds do not qualify as grounds for review as per order 47 Rule 1 CPC and the attendant rules of the CAT. Hence, the Review Application is dismissed in circulation.



MEMBER-A



MEMBER-J

GIRISH/-